

(d) No, Sir. Each case will be considered on its own merits, only if the registration is got transferred.

Coconut Development Board

858. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the sites under consideration of the Central Government for the location of the proposed Coconut Development Board;

(b) whether the Government of Kerala has sent any proposal regarding the location and the constitution of the above Board;

(c) if so, the details thereof;

(d) whether any representation has been received from any source to locate the Board at Trivandrum; and

(e) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) The Coconut Development Board has already been set up with Headquarters at Cochin (Kerala).

(b) and (c). The Government of Kerala had sent suggestions for location of the Headquarters of the Board in Kerala. They also wanted larger representation on the Board.

(d) and (e). A representation for location of the Headquarters of the Board at Trivandrum was received and was duly considered before taking a decision.

Setting up of council for advancement of rural technology

859. SHRI S. B. SIDNAL: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government propose to set up a council for advancement of rural technology to help promote employment in rural areas; and

(b) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) Yes, Sir.

(b) A statement giving a brief note on the scheme is laid on the Table of the House.

Statement

Appropriate technology is an accepted concept all over the world. Considerable work has been done in India for the development of appropriate technology in different sectors of the economy. However, the technology for secondary and tertiary sectors of the rural areas has not received due attention so far. It is partly because there is no central nodal point for development of the appropriate technology for the rural areas of the country. It has, therefore, been decided to set up a Council for Advancement of Rural Technology (CART) under this Ministry. It will have the following objectives:

1. To act as the national nodal point for coordination of all efforts at development and dissemination of rural technology, for all sectors other than those covered by ICAR and its sister bodies;

2. To act as a catalyst for development of appropriate technology for the rural areas by identifying the crucial problems encountered by the rural people and funding research and development efforts by different organisations;

3. To strengthen existing institutions of research and development or set up new institutions;

4. To act as a clearing house of information and a data bank;

5. To disseminate knowledge on rural technology to manufacturers of tools and equipment;

6. To act as a conduit for transfer of appropriate technology;

7. To conduct or sponsor training programmes for trainers and researchers;

8. To carry out research studies, surveys and evaluation etc. on the use of appropriate technology.

Preliminary work for the setting up of the Council has already been started. The importance of the development of rural technology has also been recognised in the Planning Commission. A Task Force for preparing an All-India Coordinated Research Project for Technology for landless labour families has been set up by the Commission with the Vice-Chancellor, Pant Nagar University as the Chairman and Joint Secretary (Rural Employment) of this Ministry as the Convener. The Task Force has already held two meetings and is likely to submit its report by the end of February, 1981.

Basic amenities in Shakarpur, Delhi

860. PROF. AJIT KUMAR MEHTA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the basic amenities of drainage and tap-water have not yet been provided and even the brick flooring of the streets has not been completed, particularly in Master Block;

(b) the amount of house tax received by the corporation and development

tax received by the DDA from the residents of Shakarpur and its extension from 1978, 1979 and 1980; year-wise and the amount spent by the Corporation or DDA for the development of Shakarpur, particularly, 'M' Block during Janata regime; and

(c) if the reply to part (a) above be in the affirmative, when these basic amenities are likely to be provided?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). The information is being collected and will be laid on the table of the Sabha.

Irrigation Schemes from Andhra Pradesh pending approval

861. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of IRRIGATION be pleased to state:

(a) the total number of Irrigation Scheme from Andhra Pradesh which are pending for clearance by C.W.C. and T.A.C. of Planning Commission; and

(b) the salient features of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) and (b). A statement is laid on the Table of the House.

Statement

Irrigation Schemes from Andhra Pradesh Pending for Approval

S. No.	Name of the Project	Estimated cost in Rs. lakhs	Benefits (Thousand ha.)
1	2	3	4
Major Schemes			
1.	Singur Project	3215	Water supply and stablisation of 16000 ha. of existing irrigation.
2.	Srisaillam Right Bank Canal	16129	76.89
3.	Jurala Project	7640	42.49 (by flow) 72.85 (by lift)